

No. G.S.R. 358 in Gazette of India dated the 15th June 1991.

[Placed in Library. See No. Lt- 1958/92]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3)(i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1990-91.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1990-91 together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, Calcutta, for the year 1990-91.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
(Placed in Library. See No. LT. 1959/92)

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1990-91 together with Audit Report thereon.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 1960/92]

Annual Report and Review on the working of the Jute Corporation of India Ltd., Calcutta for 1990-91 along with Audited Accounts and Comments of the Comptroller and Auditor General etc. etc.

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): I beg to say on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1990-91.

- (ii) Annual Report of the Jute Corporation of India Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1961/92]

- (b) (i) Review by the Government on the working of the National Textile Corporation Limited (Holding Company), New Delhi, for the year 1990-91.

- (ii) Annual Report of the National textile Corporation Limited (Holding Company) New Delhi for the year

1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in Library. See No. LT-1961/92]

- (c) (i) Review by the Government on the working of the National Jute Manufacturers Corporation Limited, Calcutta, for the year 1990-91.
- (ii) Annual Report of the National Jute Manufacturers Corporation Limited, Calcutta, for the year 1990-91 along with audited Accounts and comments of the Comptroller and Auditor General thereon.
[Placed in library. See No. LT-1963/92]
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
[Placed in library. See No. LT-1961-63/92]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufacturers Development Council, Calcutta for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the jute Manufacturers Development Council Calcutta, for the year 1990-91.
- (4) A statement (Hindi and English

versions) showing reasons for delay in laying the papers mentioned at (3) above .

[Placed in Library See No. LT-1964/92]

- (5)(i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1990-91
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Fashion Technology, New Delhi, for the year 1990-91.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
[Placed in Library See No. LT-1965/92]
- (7) A copy of the Report (Hindi and English versions of the Comptroller and Auditor General of India-Union Government-(No.10 of 1991)-(Commercial)- National Textile Corporation (Andhra Pradesh, Karnataka, Kerala and Mahe) Limited under article 151 (1) of the Constitution.
[Placed in Library See No. LT-1966/92]
- (8) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding for the year 1992-93 between the National Handloom Development Corporation Limited and

the Ministry of Textiles,
Government of India.

[Placed in Library See No.
LT-1964/92]

- (ii) Memorandum of Understanding for the Year 1992-93 between the Cotton Corporation of India Limited and the Ministry of Textiles.

[Placed in Library. See No.
LT-1968/92]

Notification under Major Port Trust Act 1963 Memorandum of Understanding for 1991-92 between the Hindustan Shipyard Ltd. the Ministry of Surface Transport etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, on Behalf Shri Jagdish Tyeleri bag to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:-

- i) G.S.R. 615(E) published in Gazette of India dated the 4th October 1991 approving the Paradip Port Trust (Recruitment of Heads of Department) Regulations, 1991.
- ii) G.S.R. 658 (E) published in Gazette of India dated

the 31st October 1991 approving the New Mangalore Ports Trust Employees (Recruitment, Seniority and Promotion) Fifth Amendment Regulations, 1991.

- iii) G.S.R. 40(E) published in Gazette of India dated the 10th January 1992 approving the New Mangalore Port Trust Employees (Retirement) Regulations, 1992.

- iv) G.S.R. 52(E) published in Gazette of India dated the 20th January 1992 approving the Visakhapatnam Port Trust Employees (allotment of Residences) Amendment Regulations, 1992.

- v) G.S.R. 121 (E) published in Gazette of India dated the 24th February 1992 approving the New Mangalore Port Trust (Adaptation of Rules) First Amendment Regulations, 1992.

- vi) G.S.R. 122(E) published in Gazette of India dated the 24th February 1992 approving the Tuticorin Port Trust Employees (Acceptance of Employment after Retirement) First Amendment Regulations 1992.

- vii) G.S.R. 406 (E) published in Gazette of India dated the 3rd April 1992 approving the Cochin Port and Dock Amendment Regulations, 1991..